



Government of Jammu and Kashmir
Industries and Commerce Department
Civil Secretariat, Jammu/Srinagar.

NOTIFICATION

Srinagar, the 12th August, 2016

SRO 269 .- In exercise of the powers conferred by section 15 read with section 23 C of the Mines and Minerals (Development and Regulation) Act, 1957, (Central Act 67 of 1957), the Government of Jammu and Kashmir hereby direct that rule 104-A of the Jammu and Kashmir Minor Mineral Concession Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016 shall be substituted by the following rule, namely:-

"104-A Transitory Provision.- As a transitory measure and in order to ensure uninterrupted supply of minor mineral to the consumers, the department may issue permission valid upto 31st March, 2017 for extraction of minor minerals to any existing quarry holder or to any person extracting such minor minerals or for transportation of such minerals on royalty basis and for completion of auction process, preparation of mining plan and obtaining environment clearance from the competent authority by the successful bidder."

This notification shall deem to have been come into force with effect from 1-08-2016.

By order of the Government of Jammu and Kashmir.


Commr/Secretary to Government
Industries and Commerce Department

NO:IND/Legal/27/2013

Dated: 12.08.2016

Copy to :-

1. Secretary, Ministry of Mines, Government of India, New Delhi.
2. All Administrative Secretaries, Government of Jammu and Kashmir.
3. Divisional Commissioner, Jammu/Kashmir
4. All Deputy Commissioners.
5. Director, Geology & Mining, J&K
6. Managing Director, JKML/JKCL.
7. General Manager, Govt. Printing Press, Jammu/Srinagar for publication in the official gazette.